

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 45/81 SCHEDULED TO BE HELD ON 01.02.2011 BUT ACTUALLY HELD ON 09.02.2011.

The Meeting No. 45/81 of Norms Committee-II was held on 09.02.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Ms. R.L.Devi, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Closed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:
	Decision :NC decided to withdraw the case as norms has already been ratified in M.No 40/81 dated 28.12.2010.			

2	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:29.03.2011
	Decision :NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 29.03.2011.			

3	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Approved
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292	Defer Date:

26.02.2009

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide their U.O. No 17(63)/2009/IPHW dated 05.08.2010 and 20.12.2010 as under:-

1. Import of item at S.No. 1 & 2: Net to net basis with accountability clause
2. Import of item at S.No 3,4,5.: As applied by the party with accountability clause

R/A may take suitable consequential action accordingly.

4	Case No.: 39/27/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Approved
	HQ File :01/81/050/00221/AM10/	RLA File :03/95/040/00946/AM09/	Lic.No/Date:0310509826 02.03.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- 1. Words “ 11 KV(E), Stranded Aluminium Conductor, XLPE Insulated” may be suffixed with the description of export products at Sl. No. 1 & 2. 2. Quantity of import item at Sl.No.1 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 1.495 MT inclusive of 0.5 % wastage. 3. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 0.179 MT inclusive of 4 % wastage. 4. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 0.546 MT inclusive of 4 % wastage. 5. Quantity of import item at Sl.No.4 i.e. Copper Foil(Tape) may be allowed as applied for i.e.0.078 MT inclusive of 0.5% wastage. 6. Description of import item at Sl. No. 5 may be corrected as “PVC Resin” and its quantity may be allowed as applied for i.e. 0.494 MT inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

5	Case No.: 11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date: 29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

6	Case No.: 54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
---	-------------------------------------	--	--	--

	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date: 29.03.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			
7	Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:01.02.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			
8	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date: 29.03.2011
	Decision : The committee observed that the comments from MSME are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			
9	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Reject
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:
	Decision : NC observed that reply from the firm has not been received after several reminders hence decided to reject the case for non submission of reply.			
10	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date: 29.03.2011
	Decision : NC observed that reply from the firm has not been received despite several reminders hence decided to send a final reminder to firm . The case stands deferred and to be relisted on 29.03.2011.			
11	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489	

		08.10.2009	Defer Date: 29.03.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

12	Case No.: 12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date: 29.03.2011
	Decision : NC decided to refer the case to MSME and MOEF also as per comments of M/o Mines. The case stands deferred and to be relisted on 29.03.2011.			

13	Case No.: 13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date: 29.03.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 29.03.2011.			

14	Case No.: 1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date: 29.03.2011
	Decision : NC decided to refer the case to MSME and MoEF for their comments. The case stands deferred and to be relisted on 29.03.2011.			

15	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date: 29.03.2011
	Decision : NC decided to refer the case to MSME and MoEF for their comments. The case stands deferred and to be relisted on 29.03.2011.			

16	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date: 29.03.2011
	Decision : NC decided to refer the case to MSME and MoEF for their comments. The case stands deferred and to be relisted on 29.03.2011.			

17	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Approved
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- 1. Quantities of export products at Sl. No. 1 to 5 may be specified as 6071 Kgs., 6071 Kgs., 8094 Kgs., 20236 Kgs. & 12142 Kgs. respectively. 2. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 5. 3. Quantities of import items from S.No. 1 to 5 may be allowed as applied for i.e. 6300 Kgs., 6300 Kgs., 8400 Kgs., 21000 Kgs. & 12600 Kgs respectively inclusive of 3.8 % wastage. R/A may take suitable consequential action accordingly.			

18	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Reject
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date:
	Decision : NC observed that reply from the firm has not been received after several reminders hence decided to reject the case for non submission of reply.			

19	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date: 29.03.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			

20	Case No.:42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date: 29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

21	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768	Defer Date:

		02.02.2010	29.03.2011
Decision : NC decided to send deficiency letter to firm to submit requisite information required by DHI. The case stands deferred and to be relisted on 29.03.2011.			

22	Case No.: 2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date: 29.03.2011
	Decision : NC decided to send deficiency letter to firm to submit requisite information required by DHI. The case stands deferred and to be relisted on 29.03.2011.			

23	Case No.: 4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date: 29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

24	Case No.: 1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Approved
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date: .
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- 1.Words “ Aluminium Foil: 25 Micron to 40 Micron & LDPE Lamination: 25 Micron to 40 Micron ” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 37093 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			

25	Case No.: 2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Reject
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date:
	Decision : NC observed that reply from the firm has not been received after several reminders hence decided to reject the case for non submission of reply.			

26	Case No.: 5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Approved
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date:29.03.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide their U.O. No 17(16)/2010/IPHW dated 21.12.2010 as under:- 1.Import of item at S.No. 1 & 2: As applied by the party with accountability clause 2 Import of item at S.No 3,4,5.: Net to net basis with accountability clause 3. Import item at SI No. 6 may be allowed 1% of FOB as consumable. 4. Import item at SI No. 7: As per packaging policy. R/A may take suitable consequential action accordingly.			

27	Case No.: 6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Approved
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date:29.03.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide their U.O. No 17(17)/2010/IPHW dated 21.12.2010 as under:- 1.Import of item at S.No. 1 & 2: As applied by the party with accountability clause 2 Import of item at S.No 3,4,5.: Net to net basis with accountability clause 3. Import item at SI No. 6 may be allowed 1% of FOB as consumable. 4. Import item at SI No. 7: As per packaging policy. R/A may take suitable consequential action accordingly.			

28	Case No.: 9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Approved
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date:29.03.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 29.03.2011.			

29	Case No.:44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Reject
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date:
Decision : NC observed that reply from the firm has not been received after several reminders hence decided to reject the case for non submission of reply.				

30	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Approved
	HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- 1. Words “Casting Part weight: 2.34 Kgs” may be suffixed with the description of export product at Sl. No. 1. 2. Words “ Casting Part weight: 1.604 Kgs” may be suffixed with the description of export product at Sl. No. 2. 3. Words “ Casting Part weight: 4.4 Kgs” may be suffixed with the description of export product at Sl. No. 3. 4. Words “ Casting Part weight: 1.4 Kgs” may be suffixed with the description of export product at Sl. No. 4. 5. Word “ Relevant” may be prefixed with the description of import items at Sl. No. 1, 21, 28 & 48. 6. Quantity of import item at S.No. 1 may be allowed as applied for i.e.34496 Kgs. inclusive of 5.26 % wastage. 7. Import items from Sl. No. 2 to 19 may be allowed on net to net basis with accountability clause. 8. Import item at Sl. No. 20 may be allowed on net to net basis as applied for. 9. Quantity of import item at S.No. 21 may be allowed as applied for i.e.23632 Kgs. inclusive of 5.23 % wastage. 10. Import items from Sl. No. 22 to 27 may be allowed on net to net basis with accountability clause. 11. Quantity of import item at S.No. 28 may be allowed as applied for i.e.185680 Kgs. inclusive of 5.5 % wastage. 12. Import items from Sl. No. 29 to 47 may be allowed on net to net basis with accountability clause. 13. Quantity of import item at S.No. 48 may be allowed as 59360 Kgs. inclusive of 6 % wastage. 14. Import items from Sl. No. 49 to 53 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.				

31	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Approved
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MNRE vide their U.O. No. 42/31/2010-11/PVSE(pt.) dated 27.12.2010 as under:- NC has no objection, subject to wastage being limited to a maximum of 3% or actual, if lower is proposed.				

R/A may take suitable consequential action accordingly.

32	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date:29.03.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MSME vide their U.O. No 30(181)2008-ME dated 14.01.2011. The case stands deferred and to be relisted on 29.03.2011.			
33	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date:29.03.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MSME vide their U.O. No 30(182)2008-ME dated 14.01.2011. The case stands deferred and to be relisted on 29.03.2011.			
34	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: :Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.			
35	Case No.:5/27/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM11/	RLA File :05/23/040/00230/AM10/	Lic.No/Date:0510261567 31.03.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			
36	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Approved
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No. 3(23)/2008 /TSW(B) dated 14.01.2011 as under:-

- (i) Nominal size of the export product may be indicated as 4.5 inch OD and 2.75 inch ID.
- (ii) Import item No 1 may be allowed as applied by the firm since the recovery is not resulting in reduction in the whole number.
- (iii) Quantity of import item No. 2 & 3 may be restricted up to 5% of FOB value.

R/A may take suitable consequential action accordingly.

37	Case No.: 28/27/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Approved
	HQ File :01/81/050/00236/AM11/	RLA File :22/24/040/00003/AM11/	Lic.No/Date:2210009894 19.04.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their dated 01.02.2011 as under:- 1. Net weight of export products at Sl. Nos. 1, 2, 3, 4, 5 & 6. may be specified as 4500 Kgs., 1375 Kgs., 1200 Kgs., 15400 Kgs., 15750 Kgs. & 15750 Kgs. respectively. 2. Words “ 0.21 mm x 875 mm Wide” may be suffixed with the description of import item at Sl. No. 1. 3. Words“ 0.21 mm x 880 mm Wide” may be suffixed with the description of import item at Sl. No. 2. 4. Words“ 0.23 mm x 894 mm Wide” may be suffixed with the description of import item at Sl. No. 3. 5. Quantities of import items at S.No. 1, 2 & 3 may be allowed as 4269 Kgs., 1258 Kgs & 1144 Kgs. respectively inclusive of 10 % wastage after taking clue from SION C-742. 6. Words“ 0.20 mm x 844 mm Wide” may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 2011 Kgs. inclusive of 6 % wastage as claimed by the firm. 7. Words“ 0.23 mm x 867 mm Wide” may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 3290 Kgs. inclusive of 6 % wastage as claimed by the firm. 8. Words“ 0.26 mm x 910 mm Wide” may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 8433 Kgs. inclusive of 5 % wastage as claimed by the firm. R/A may take suitable consequential action accordingly.			

38	Case No.: 26/27/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM11/	RLA File :13/24/040/00005/AM11/	Lic.No/Date:1310032068 05.05.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case			

stands deferred and to be relisted on 29.03.2011.

39	Case No.: 11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			

40	Case No.: 5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			

41	Case No.: 16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			

42	Case No.: 17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992 08.06.2010	Defer Date:29.03.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP . The case stands deferred and to be relisted on 29.03.2011.			

43	Case No.: 24/27/81-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Approved
	HQ File :01/81/050/00232/AM11/	RLA File :34/24/040/00018/AM11/	Lic.No/Date:3410027386 30.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of			

DIPP vide their dated 01.02.2011 as under:-

1. Net empty weight of 10237 Kgs. may be specified with the quantity of export product.
2. Quantities of import items from Sl. No. 1 to 3 may be allowed as 2092 Kgs., 3432 Kgs. & 690 Kgs. respectively inclusive of 3 % wastage.

R/A may take suitable consequential action accordingly.

44	Case No.:14/27/81-ALC2/2010	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:45/81-ALC2/2010 01.02.2011	Approved
	HQ File :01/81/050/00222/AM11/	RLA File :34/24/040/00065/AM11/	Lic.No/Date:3410027425 06.07.2010	Defer Date:29.03.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their UO No 3(91)/2010/TSW(B) dated 13.01.2011 as under:- (i) Description of export product is suffixed with "each weighing 17 gms." (ii) Quantity of import item 1 is reduced to 2222 Kg.(net+1% wastage) (iii) Quantity of import item 2 is reduced to 200000 Nos. net to net. (iv) Quantity of import item 3 is reduced to 808 Kg(net + 1% wastage) (v) Quantity of import item 4 is reduced to 34 Kg (1% of net weight of export product) (vi) Quantity of import item 5 is reduced to 81,600 mtrs. (net +2% wastage) (vii) Quantity of import item 6 is reduced to 30,300 mtrs. (net + 1% wastage) R/A may take suitable consequential action accordingly.			

45	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

46	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

	Case No.:3/27/81-ALC2/2010	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:45/81-ALC2/2010	Status:Deferred and
--	----------------------------	---------------------------------	------------------------------	---------------------

47			01.02.2011	Re-indexed
	HQ File :01/81/050/00211/AM11/	RLA File :05/23/040/00094/AM11/	Lic.No/Date:0510267939 12.07.2010	Defer Date:29.03.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.				

48	Case No.:4/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	Defer Date:29.03.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.				

49	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:29.03.2011
Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.				

50	Case No.:13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date:29.03.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.				

51	Case No.:30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date:29.03.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 29.03.2011.				

52	Case No.:31/27/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
----	------------------------------------	--------------------------------	--	---------------------------------------

	HQ File :01/81/050/00239/AM11/	RLA File :03/95/040/00330/AM11/	Lic.No/Date:0310593050 20.09.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			
53	Case No.:33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			
54	Case No.:34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			
55	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:29.03.2011
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be relisted on 29.03.2011.			
56	Case No.:1/31/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00307/AM11/	RLA File :03/94/040/00603/AM11/	Lic.No/Date:0310595870 08.10.2010	Defer Date:29.03.2011
	Decision : NC observed that case is under examination of M/o Steel. The case stands deferred and to be relisted on 29.03.2011.			
57	Case No.:3/31/81-ALC2/2010	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM11/	RLA File :05/24/040/00243/AM11/	Lic.No/Date:0510274796 12.10.2010	Defer Date:29.03.2011

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.

58	Case No.:4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

59	Case No.:5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

60	Case No.:7/31/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM11/	RLA File :07/24/040/00275/AM11/	Lic.No/Date:0710074827 14.10.2010	Defer Date:29.03.2011
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 29.03.2011.			

61	Case No.:8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to forward a copy of the application to M/o Steel also for examination and comments. (copy handed over to M/o Steel) The case stands deferred and to be relisted on 29.03.2011.			

62	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:29.03.2011
	Decision : NC observed that deficiency letter has been sent to firm by DIT. The case stands deferred and to be relisted on 29.03.2011.			

63	Case No.: 10/31/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00316/AM11/	RLA File :05/24/040/00252/AM11/	Lic.No/Date:0510275355 20.10.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

64	Case No.: 11/31/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00317/AM11/	RLA File :34/24/040/00189/AM11/	Lic.No/Date:3410028362 21.10.2010	Defer Date:29.03.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.			

65	Case No.: 1/37/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:45/81-ALC2/2010 01.02.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00352/AM11/	RLA File :08/24/040/00215/AM11/	Lic.No/Date:0810094152 25.11.2010	Defer Date:29.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

PART – AR – DEFERRED

Sl. No. 246

CASE NO. AR- 73	M/s High Energy Batteries (India) Ltd.,
Meeting No. 45/81	F.No.01/81/050/0246/AM-09/DES-II

Dated: 01.02.2011	Advance License No. 0410096445 dated 12.06.2008
	RLA's F.No.04/24/40/0349/AM-09

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 01.02.2011 :-

1. No. of electrodes, separately for Lot acceptance, Testing & Rejection,.
2. Basis alongwith documentary evidence for the quantities of electrodes required for lot acceptance & testing.
3. Value of rejected/scraped material supported by copies of sale invoices

The case stands deferred and to be relisted on 01.03.2011.

Sl. No. 247

CASE NO. AR- 58	M/s Bharat Heavy Electricals
Meeting No. 45/81	F. No. 01/81/050/0060/AM10/DES-II
Dated: 01.02.2011	Advance License No.6110000312 dated 29.05.2009
	RLA's F.No.61/24/40/0006/AM10

Decision : NC observed that case is under examination of DHI. The case stands deferred and to be relisted on 29.03.2011.

Sl. No. 248

CASE NO. AR- 59	M/s Bharat Heavy Electricals
Meeting No. 45/81	F. No. 01/81/050/0434/AM09/DES-II
Dated: 01.02.2011	Advance License No.6110000219 dated 22.09.2008
	RLA's F.No.61/24/40/0039/AM09

Decision : NC observed that case is under examination of DIT. The case stands deferred and to be relisted on 29.03.2011.

Sl. No. 249

CASE NO. AR- 60	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 45/81	F. No.01/81/050/0082/AM10/DES-II
Dated: 01.02.2011	Advance License No. 0310524339 dated 16.06.2009
	RLA's F. No 03/94/040/0204/AM10.

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. NC also decided to call the firm for Personal Hearing (PH) on 01.03.2011 as requested by them. The case stands deferred and to be relisted on 01.03.2011.

PART – D – DEFFER

S. No. 05

CASE NO. D - 1	M/s. The Madras Aluimnium Co. Ltd., Salem (T.N)
Meeting No. 45/81	F.No.01/81/162/307/AM'11/DES-II

Dated: 01.02.2011

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 29.03.2011.
